NATIONAL COMPANY LAW TRIBUNAL HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL) PRESENT: HON'BLE SHRI RAVIKUMAR DURAISMY- MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 16.11.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CA No. 63/252/HDB/2017
NAME OF THE COMPANY	Venkateswara Sugar Industries Private Limited
NAME OF THE PETITIONER(S)	Venkateswara Sugar Industries Private Limited
NAME OF THE RESPONDENT(S)	Registrar of Companies, Hyderabad
UNDER SECTION	252

Counsel for Petitioner(s):

Γ	Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
	V. Prnyada, G.S.R.Rao	cour cs	Priya poluri a groad com	V. Porryanta
	Authorised Rep Advocate		, , , , , , , , , , , , , , , , , , ,	Talas
	Cocker famelow	243	Signey Varies Vol	Jan

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature ~
Y, SURYANARAYANA	counsel for Respondent	Lourya Corporation yello gmail com 9849866556	1 1

Heard Shri G.S.R. Rao, Learned Counsel along with Ms. V. Priyanka, Learned CS for the Petitioner and Shri Y. Suryanarayana, Learned Counsel for the impleading Respondent.

The Learned Counsel for the impleading respondent requested time to file his rejoinder and argue the case finally. The Learned Counsel for the Petitioner reports ready since the matter has been adjourned several times. Therefore, time is finally granted till 30.11.2017 with a condition that the Learned Counsel for the impleading respondent has to serve a copy of the reply on or before 26.11.2017 to the Learned Counsel for the Petitioner, and the Learned Counsel for the Petitioner is also permitted to file a rejoinder with a copy to the other side. Both the parties may complete their pleadings by 30.11.2017. We make it clear that no further time will be granted. Post the case on 30.11.2017

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